

stated that he applied for leave from the 16th April to the 22nd June, 1962, and he has applied for this for visit abroad for medical treatment. I hope he will speedily recover and come back to the House quite soon, but so far as I remember—I do not absolutely vouch for it, because I am speaking from memory—he was present here on the 16th April and was sworn on that day. If that is a fact, he should be granted leave only from the 17th April, and a marginal note to that effect should be made accordingly.

**Mr. Speaker:** I might inform the Member that perhaps, in the copy of the report which the hon. Member has, it has not been found possible to make the correction, but in the copy which I have got, that correction has been made. That correction could not be circulated, but it has been made subsequently, and it is to the effect that the leave is to be granted from the 17th and not from the 16th April.

I take it that the House agrees with the recommendations of the committee.

**Several Hon. Members:** Yes.

**Mr. Speaker:** The Members will be informed accordingly.

12.19 hrs

#### CUSTOMS BILL\*

**The Minister of Finance (Shri Morarji Desai):** I beg to move for leave to introduce a Bill to consolidate and amend the law relating to customs.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill to consolidate and amend the law relating to customs.”

The motion was adopted.

**Shri Morarji Desai:** I introduce the Bill.

12.19½ hrs.

#### SPECIFIC RELIEF BILL\*

**The Deputy Minister in the Ministry of Law (Shri Bibudhendar Mishra):** On behalf of Shri A. K. Sen, I beg move for leave to introduce a Bill to define and amend the law relating to certain kinds of specific relief.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill to define and amend the law relating to certain kinds of specific relief.”

The motion was adopted.

**Shri Bibudhendra Mishra:** I introduce the Bill.

12.20 hrs.

#### FINANCE (NO. 2) BILL, 1962—contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri Morarji Desai on the 12th June, 1962, namely:—

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1962-63, be taken into consideration”.

**Shri Hari Vishnu Kamath (Hoshangabad):** May I by your leave make a suggestion and request to the Business Advisory Committee? You will recollect that when several of us on this side of the House suggested that the time allotted might be increased from 12 to 18 hours, you were kind enough to tell us that it would be upto 15 hours, because you had always in reserve one hour to add to the present allotment of 14 hours. So far, the time allocation, I suppose, has been 10 hours for general discussion,

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